

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.103
IB-1871(ND)/2019

IN THE MATTER OF:

M/s. Genesha Ecosphere Ltd

....**OPERATIONAL CREDITOR**

Vs.

M/s. Innovative Textiles Ltd.

....**RESPONDENT**

SECTION

U/s 9 of IBC, 2016

Order delivered on 06.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Mr. Divyanshu Rai, Advocate

For the Respondent

: Mr. Vishal Ganda, Ms. Anushka Sarker, Advocates.

ORDER

Heard the submissions made by the Counsel for both the parties. The Counsel for both the parties have reiterated that the matter has been amicably resolved and the Counsel for the Operational Creditor has submitted that withdrawal application has been filed which is not reflected on DMS portal of the Tribunal and is directed to take appropriate steps bring it on record. Let this matter be posted after 10 days.

List the matter on 16th August, 2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(P.S.N PRASAD)
MEMBER (JUDICIAL)